

COMMITTEE ON PAPERS LAID ON THE TABLE

(2022-2023)

SEVENTEENTH LOK SABHA

100

ONE HUNDREDTH REPORT

[Delay in laying the Annual Reports and Audited Accounts of the Odisha Agro Industries Corporation Limited (OAIC), Bhubaneswar under the administrative control of the Department of Agriculture & Farmers Welfare, Ministry of Agriculture & Farmers Welfare]

(Presented on 21.12.2022)



सत्यमेव जयते

LOK SABHA SECRETARIAT

NEW DELHI

December 2022/ Agrahayana 1944 (Saka)

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COMPOSITION OF COMMITTEE ON PAPERS LAID ON THE TABLE

LOK SABHA

(2022-2023)

Shri Girish Chandra

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Chairperson

MEMBERS

2. Shri Shafiqur Rahman Barq
3. Dr. A. Chellakumar
4. Shri Pallab Lochan Das
5. Shri Choudhury Mohan Jatua
6. Choudhary Mehboob Ali Kaiser
7. Dr. Amol Ramsing Kolhe
8. Shri Bharat Ram Margani
9. Shri Jamyang Tsering Namgyal
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11. Shri T.N. Prathapan
12. Shri Sellaperumal Ramalingam
13. Shri Saptagiri Sankar Ulaka
14. Shri Devendrappa Y.
15. Shri Ashok Kumar Yadav

SECRETARIAT

1. Shri Vinay Kumar Mohan - Joint Secretary
2. Shri Naval K. Verma - Director
3. Shri Uttam Chand Bharadwaj - Additional Director

INTRODUCTION

I, the Chairperson of the Committee on Papers Laid on the Table (2022-2023), having been authorized by the Committee to present the Report on their behalf, present this One Hundredth Report in respect of the delays in laying the Annual Reports and Audited Accounts of the Odisha Agro Industries Corporation Limited (OAIC), Bhubaneswar, under the administrative control of the Department of Agriculture & Farmers Welfare, Ministry of Agriculture & Farmers Welfare.

2. In terms of the recommendations of the First Report (5th Lok Sabha) of the Committee, presented to the House on 8th March, 1976 and the Second Report (5th Lok Sabha) of the Committee, presented to the House on 12th May, 1976 and the Second Report (6th Lok Sabha) of the Committee on Papers Laid on the Table, presented to the House on 22nd December, 1977, the Annual Report and Audited Accounts of the all Statutory/Autonomous, Institutes, Companies, Public Undertakings, Corporations, Joint Ventures, Societies, etc. are required to be laid on the Table of the House within nine months of the closure of accounting year i.e., by 31 December.

3. The scrutiny by the Committee revealed that the documents of the OAIC, Bhubaneswar for 2012-2013 to 2019-2020 were presented to Lok Sabha with continuous delays and, the documents for 2020-2021 were not presented to Lok Sabha till the conclusion of the Monsoon Session of 2022. The Committee considered the matter of delays in laying the Annual Reports and Audited Accounts of the OAIC and took oral evidence of the representatives of the Department of Agriculture & Farmers Welfare, Ministry of Agriculture & Farmers Welfare at their sitting held on 07th February, 2022.

4. The Committee considered and adopted the Report at their sitting held on 15.12. 2022.

5. The Committee wishes to express their thanks to the offices of the OAIC, Bhubaneswar and the Department of Agriculture & Farmers Welfare, Ministry of Agriculture & Farmers Welfare for furnishing the written replies and other material/information for being placed before the Committee.

6. The Committee places on record their appreciation of the valuable assistance rendered to them by the officials of the Lok Sabha Secretariat attached to the Committee.

7. The Observation/Recommendations of the Committee have been printed in bold letters at the end of the Report.

New Delhi
15th December 2022
24 Agrahayana 1944 (Saka)

Girish Chandra
Chairperson
Committee on Papers Laid on the Table
Lok Sabha

Committee on Papers Laid on the Table (2022-2023)
Report

Delay in laying the Annual Reports and Audited Accounts of the Odisha Agro Industries Corporation Limited (OAIC), Bhubaneswar, under the administrative control of the Department of Agriculture & Farmers Welfare (DoA&FW), Ministry of Agriculture & Farmers Welfare (MoA&FW).

The Odisha Agro Industries Corporation Limited (OAIC) was created, as per the written reply (**Page 3, last para**) furnished to the Committee, in the erstwhile Orissa Small Industries Corporation in the year 1962. Subsequently, as per the said reply, the OAIC was separated from the Orissa Small Industries Corporation with effect from 1st April, 1974. The State Agro Industries Corporation in the country was conceived by the Government of India as a joint venture with the State Government to usher in farm mechanization and to give a boost to Green Revolution. However, it was found from the website of the organisation (www.orissaagro.com/about.html) that OAICL was incorporated on 17.12.1968 as a Government company with equity participation from the Central Government and Government of Odisha.

The authorized share capital of the corporation is Rs. 40 crore. The paid up capital of the Corporation is Rs. 39.85 crore as on 31st March, 2021 and out of which the State Government's share is Rs. 38.80 crore. The share of the Central Government in the paid up capital is Rs. 1.05 Crore i.e. 2.64% of the total equity shareholding.

Mandate

To execute various subsidized schemes of the Agriculture Department of the Government of Odisha meant for the farming community of the state at their door step in connection with farm mechanization, inputs & Lift Irrigation Points.

Mission

To ensure asset creation, after sales service & employment generation in farming sector with commercial sustainability, self-sufficient in food grain production with scientific modern agricultural equipment & implements and creating additional irrigation potentiality.

Vision

The OAIC was created, as per the reply of the Ministry, [Page 4 point B (b)] to enable all farmers of the State to maximize their food grains production by utilizing the benefits offered by the Government through the Corporation and to gain confidence amongst all stake holders of the corporation.

Objectives :-

- I. To promote and sell improved agricultural implements and machineries.
 - II. To promote and develop Bio-fertilizer / Organic manure, Cattle and Poultry Feeds.
 - III. To train and educate farmers for utilization of Modern Technology in farming sector,
 - IV. To develop and assist various food processing units and implement the directives of the state and the central Government for promotion and development of the economic condition of the state and the nation.
 - V. To promote, implement and execute the State/Central Government Schemes and programmes in farming sector.
 - VI. To provide irrigation to the agricultural land utilizing the surface water and sub-surface water by way of installing dug wells, executing shallow tube wells, bore wells and River Lift project.
 - VII. To implement the programmes of the state government as envisaged in the state agriculture policy; and
 - VIII. To train and educate farmers for utilization of modern equipments in their fields, to avail various subsidized scheme and programmes of the Govt. by way of exhibition, Krishi mela & farmers meet.
2. The Committee asked the Ministry to mention the Act, Rule or Regulation under which papers of the OAIC, Bhubaneswar are being laid on the Table of the House. The Ministry in its written reply, have submitted that:

“Under Section 394(1) of Companies Act 2013, OAIC Ltd., Bhubaneswar is required to submit its Annual Report and Audited Accounts to Government of India for onward laying on the table of both the Houses of Parliament.”

3. The Committee also asked the Ministry to state the provision and time for laying of Annual Report and Audited Accounts of the OAIC on the Table of the House. The MoA&FW in its written reply have submitted that:-

“The timeline for submission of the audited Annual Report within 9 months from the date of closure of Financial Year is within 31 December of the succeeding Financial Year.”

4. With regard to the question of the pattern of funding to the OAIC by the Government of India, the MoA&FW have submitted that:-

“The pattern of funding to OAIC is purely through paid up equity capital of 1,05,272 shares of Rs. 100.00 each valuing Rs. 1,05,27,200.00 by the Government of India out of total paid up equity of Rs. 39,85,43,900.00 of the Corporation. As such the Government of India has 2.64% of the total equity shareholding. No grant, subsidy, loans, from GOI is provided for its day to day funding....”

5. In terms of the recommendations of the Committee on Papers Laid on the Table (5th Lok Sabha) contained in the First Report (5th Lok Sabha) presented to the House on 08 March 1976; the Second Report (5th Lok Sabha) presented to the House on 12 May 1976 and also in the Second Report (6th Lok Sabha) presented to the House on 22 December 1977, the Annual Reports and Audited Accounts of the Organisations/Corporations/PSUs are required to be laid on the Table of the House within nine months of the closure of the accounting year. To comply with the requirement, a proper time schedule should be laid down for compilation of the Annual Report and Annual Accounts and their auditing. The Committee felt that normally a period of three months would be sufficient for compilation of Annual Accounts and their submission for Audit; the next six months might be given for auditing of accounts, printing of the Report and sending it to Government for laying. If for any reason, the Annual Report and Audited Accounts of Organisations/Corporations/PSUs could not be laid within the prescribed period of nine months, the Ministry concerned should lay a statement within 30 days of the expiry of the aforesaid period or as soon as the House assembles, whichever is later, explaining the reasons as to why the documents could not be laid.

6. The Committee on Papers Laid on the Table, Lok Sabha scrutinized the Annual Reports and Audited Accounts of the Odisha Agro Industries Corporation Limited (OAIC), Bhubaneswar that were laid before the Parliament (Lok Sabha) by the Department of Agriculture & Farmers Welfare, Ministry of Agriculture & Farmers Welfare (MoA&FW). The examination of these papers revealed that the requisite documents of the OAIC for 2012-2013 were laid before the House with delay of over 11 months. Thereafter, too, the requisite documents for the respective years i.e., 2013-2014, 2014-2015, 2015-2016, 2016-2017, 2017-2018, 2018-2019 and 2019-2020 were laid with repeated delays. Further, the MoA&FW has not laid the requisite documents of OAIC for the year 2020-2021* before the House, till date. The statement showing the actual dates of laying of the Annual Reports/Audited Accounts of the OAIC alongwith the extent of delays is placed at **Appendix-I**.

7. The Committee desired to know the reasons for delay in laying the Annual Reports and Audited Accounts of OAIC for the last ten years, upto 2020-2021. The MoA&FW have submitted that:-

“The delay in finalization of Annual Accounts of OAIC Ltd. was caused due to large scale retirement of Accounts Personnel in the recent years. The organization had to outsource the job through CA Firms with full computerization of Accounts data in Tally ERP-9 from 2015-16. However, the back-log up to FY 2018-19 has now been cleared and updated. The Annual Report/Audited Accounts for 2017-18 and 2018-19 has been approved by the Ministry and already laid in both the Houses of Parliament. The Annual Accounts of 2019-20 have been finalised and authenticated by the Board of Directors on 28.12.2021. After completion of Statutory Audit and CAG Audit as per the provisions of Indian Companies Act, 2013, the Annual Report 2019-20 shall be adopted in AGM of the Company during March 2022 and submitted to Government of India for onward laying in both the Houses of Parliament.”

8. The Committee asked the Ministry to furnish the information in respect of the usual timeline to finalize the Annual Report, Audited Accounts etc. and the actual time taken by the MoA&FW and the OAIC at each stage during the last ten years (i.e. upto 2020-2021). In reply, the Ministry have submitted the detailed information, which is placed at **Appendix-II**.

* The Annual Report and Audited Accounts for 2020-21 have been laid before the Lok Sabha on 13.12.2022.

9. On being asked by the Committee, whether the MoA&FW and the OAIC has identified the stages in which delays have occurred during all these years and, if so, how does the Ministry propose to curtail the same, the MoA&FW have replied that:-

“The Government of Odisha has identified reasons for delay in laying the annual report of the corporation mostly from the year 2015-16 onwards ..xxxx... Now the finalization of annual accounts is accelerated with assignment of job to CA Firms and close monitoring of the progress with all logistic support. The annual accounts 2019-20 has been authenticated by Board of Directors on 28.12.2021 and handed over the statutory auditors for certification on 17.01.2022. Further for FY 2020-21 the day to day accounts data like sale, purchase, money receipt etc. has been digitized through NIC software. The intending CA Firms has been assigned compilation work. The Internal audit process for 2020-21 has also been completed. Therefore with all efforts OAIC has committed the Annual Reports 2020-21 shall be finalized and approved by the Board by 30.06.2022 for onward laying in both the Houses of Parliament.

Mechanization and Technology Division, Department of Agriculture and Farmers Welfare regularly sends letters and reminders to all the SAICs (State Agro Industry Corporation). Meetings were held at the level of Additional Secretary and Joint Secretary for reducing pendency and for sending proposal for disinvestment of the share of Government of India.”

10. The Committee desired to know from the MoA&FW and the OAIC, whether it had prepared any Standard Operating Procedure (SOP) to pursue with the auditing of accounts and finally timely receipt of the final audit reports from the audit authorities and the relevant documents from the OAIC. The MoA&FW in its written reply have stated that:-

“A Time Schedule of 9 months duration has been laid down for completion of the task of each stage involved in finalization of Annual Report/Audited Accounts by the organization which involves following procedure :

- i. Annual Account submitted by Internal Auditor of SAIC.*
- ii. Adopted by the Board of Directors of SAIC.*
- iii. Submitted to Statutory Auditors of SAIC.*
- iv. Report certified by Statutory Auditors of SAIC.*

- v. *Report of SAIC sent to CGA of India*
- vi. *Report of SAIC certified by CGA of India.*
- vii. *Adopted by Annual General Meeting of SAIC.*
- ix. *Authentication of documents by Hon'ble Union Minister of State.*
- x. *Annual Report with Review Statement and Delay Statement laid on the Table of both the Houses of Parliament.*

Mechanization and Technology Division, Department of Agriculture and Farmers Welfare sends letters and reminders to all the SAICs regularly and convenes Review Meetings too at the level of Joint Secretary and Additional Secretary.”

11. The Committee enquired from the MoA&FW as to whether they had faced any procedural difficulties associated with convening the meeting of the competent authority for getting approval of the documents etc. The MoA&FW in its written reply have submitted that:-

“As reported by Odisha Agro Industries Corporation Limited, Bhubaneswar, some unavoidable delays were encountered in convening Board/Annual General Meeting of the OAIC, Bhubaneswar while complying with rules and procedure prescribed under the Indian Companies Act, 2013.”

12. The Committee further enquired about the status of digitization and computerization of the process of accounting to facilitate speedy and timely compilation of accounts. The MoA&FW in its written reply have submitted that:-

“The monthly and annual accounts data of both district and head office transactions has been fully computerized / digitized. The Financial Statements are being prepared in tally software. Besides the sale, purchase, bank transactions are being digitized with software support with NIC.”

13. The Committee then asked the MoA&FW as to whether the OAIC has any internal auditing mechanism to ensure timely compilation of Annual Reports and Audited Accounts and also to minimize the audit queries at the time of auditing of C&AG. The MoA&FW in its written reply have submitted that:-

“Yes, an Internal Audit wing is functional at Head Office. Besides, for regular auditing after CA Firms are engaged for district and Head Office audit of Accounts”

14. The Committee also asked the MoA&FW as to whether there is any internal mechanism in the Ministry to monitor the progress of work in this regard to ensure timely laying of the documents of the OAIC. The MoA&FW in its written reply have submitted that:-

“Yes, under the Department of Agriculture and Farmers Welfare, the Government of India, the Mechanization & Technology Division is monitoring the progress through regular correspondence and Webinar Meetings.”

15. The Committee asked the Ministry to furnish a note on the remedial measures to be taken both by the MoA&FW and the OAIC to ensure timely laying of the documents before the Parliament within the prescribed period. The MoA&FW in its written reply have submitted that:-

“Yes, the OAIC Ltd. has finalized a work plan to finalize the Annual Reports/Audited Accounts despite barriers as under:

FY 2019-20

By June, 2022

FY 2020-21

By September, 2022

At Ministry level, reminders for submitting the Annual Reports and Accounts are issued at regular intervals from the appropriate authority to the State Government / Executive Head of the organization for submitting the documents in time to the Department for laying in the Parliament. Review Meeting with SAICs are being held regularly under the chairpersonship of Additional Secretary and Joint Secretary(M&T) through webinar at regular intervals. The pendency has been brought down considerably due to this action.”

16. The Committee asked the MoA&FW about the latest position regarding finalization of the Annual Report and Audited Accounts of the OAIC for the years 2019-2020 and 2020-2021 and also as to how soon the Annual Report and Audited Accounts for these years are expected to be laid on the Table of the House. The MoA&FW in its written reply have submitted that:-

“Annual Report 2019-20 is expected to be submitted to Ministry by June 2022 and Annual Report 2020-21 shall be submitted by September 2022.”

17. Thereafter, the Committee asked the MoAF&W to furnish any other information/suggestion for consideration of the Committee for improving the procedure for timely laying of the documents in the House. The MoA&FW in its written reply have submitted that:-

“As reported by OAIC, Bhubaneswar, there is an urgent need for recruitment of accountancy personnel for which approval of Govt. of Odisha is awaited.”

18. Consequently, in the quest to examine the reasons of delays in laying the Annual Reports and Audited Accounts of OAIC for 2012-2013 to 2020-2021 in detail, the Committee on Papers Laid on the Table (Lok Sabha) requested the representatives of the Department of Agriculture & Farmers Welfare, Ministry of Agriculture & Farmers Welfare (MoA&FW) and the Odisha Agro Industries Corporation Limited (OAIC), Bhubaneswar to appear and tender oral evidence, before the Committee on 07th February, 2022.

19. During the oral evidence (on 7.2.2022), the representative of the MoA&FW have made the following submissions:

“Sir, the delay in the financial annual accounts of the OAIC was due to large scale retirement of accounts personnel in the recent years. The Organisation had to outsource the job.”

When Committee inquired about the date of laying the requisite documents for 2019-2020 and 2020-2021, the MoA&FW stated that:

“.....सर, वर्ष 2019-20 का हम जून, 2022 तक फाइनलाइज़ कर देंगे और जो भी नेक्स्ट कमिंग सेशन होगा, उसमें ले कर देंगे।

.....सर, वर्ष 2020-21 की एनुअल रिपोर्ट ये लोग तैयार ही कर रहे हैं।

..... सर, हम विंटर सेशन में वर्ष 2020-21 का कर सकते हैं।”

(original in hindi)

“...Sir, for the year 2019-20 we will finalize by June, 2022 and will lay it in the next coming session.

“...Sir, these people are preparing the annual report for the year 2020-21..”

“..Sir we can do the year 2020-21 in winter session..”

(translated in English with the help of Google translate website)

Observations/Recommendations

20. The Committee is dismayed to note that the information furnished about the year of the creation/incorporation of OAIC, by the Ministry in its written reply, is mentioned as 1962, whereas the official website of the OAIC mentions it as 17.12.1968. The Committee would, therefore, like to know the reason for this variation in the year of creation/incorporation of OAIC, Bhubaneswar.

21. The Committee observe that the requisite documents of the Odisha Agro Industries Corporation Limited (OAIC), Bhubaneswar, under the administrative control of the Department of Agriculture & Farmers Welfare (DoA&FW), Ministry of Agriculture & Farmers Welfare (MoA&FW) for 2012-2013 were laid with delays of 11 months and 23 days; for 2013-2014 these were laid with delays of 19 months and 02 days; for 2014-2015 documents were laid with delays of 24 months and 02 days; for 2015-2016 these were laid with delays of 24 months and 08 days; for 2016-2017 documents were laid with delays of 25 months and 04 days; for 2017-2018 these were laid with delays of 26 months and 23 days; for 2018-2019 these were laid with delays of 23 months and 14 days and for 2019-2020 were laid with delays of 19 months and 02 days. The Committee observe the trend of repeated delays in the matter of laying the Annual Reports and Audited Accounts of the OAIC, Bhubaneswar since 2011-2012. Further, the requisite documents of the OAIC, Bhubaneswar for 2020-2021* have not been laid, till the conclusion of the Monsoon Session of 2022.

The Committee feel that the MoA&FW is perhaps not seriously committed towards its statutory obligation of ensuring timely submission of the Annual Report and Audited Accounts of organizations under its administrative control. The Committee, therefore, recommend the MoA&FW to lay the pending requisite documents of the OAIC, Bhubaneswar for 2020-2021* at the earliest, as assured during the oral evidence, and also to ensure that from 2021-2022 onwards the requisite documents of not only OAIC, Bhubaneswar, but all organizations under its administrative control are laid within the stipulated time.

22. The Committee were apprised by the MoA&FW during the evidence that from the financial year 2015-2016 onwards, the delay in finalization of Annual Accounts of the OAIC was due to, among others, large scale retirement of accounts personnel in those years, as

* The Annual Report and Audited Accounts for 2020-21 have been laid before the Lok Sabha on 13.12.2022.

a result of which the organisation had to outsource the job through Chartered Accountant firms. The Committee, however, note that there were delays in laying of requisite documents even before 2015-2016 also and desire to be informed in this regard.

23. The Committee note that from the financial year 2020-2021 onwards, the day to day accounts like sale, purchase, money receipt etc., has been digitized as per the reply received from the Ministry. The Committee is surprised to note that in the existing information technology era, it took more than four decades since inception, for the OAIC, since its inception, to move towards digitization. The Committee would like to know why the Ministry did not take any step to sensitize OAIC about the utilization of information technology tools in its operations.

24. The MoA&FW has apprised the Committee that regular letters and reminders were sent to all the State Agro Industries Corporations (SAIC) and also that meetings were held at the level of Additional Secretary and Joint Secretary for reducing pendency. The Committee, however, disagree with this submission, as despite the efforts, reportedly made by the Ministry, there is no visible improvement in the time taken in laying the requisite documents of OAIC before the House. On the contrary, the requisite documents of the OAIC are being laid with repeated and increasing delays every year. The Committee recommend the MoA&FW to frame a time schedule indicating the target date for completion of each stage involved in finalization of the requisite documents of all organizations under its administrative control and also to ensure its strict compliance.

25. The Committee had requested the MoA&FW to furnish the information regarding the chronological sequence in respect of finalization of Annual Reports and Audited Accounts of the OAIC for the last ten years i.e., w.e.f. 2011-2012. However, the Committee note that the Ministry could not furnish the information for the year 2011-2012. In this regard, the Committee recommend the Ministry to furnish the information for 2011-2012 as well and also the reasons for not submitting the same before the Committee.

New Delhi
15th December 2022
24 Agrahayana 1944 (Saka)

Girish Chandra
Chairperson
Committee on Papers Laid on the Table
Lok Sabha

Statement showing the dates of laying of the Annual Reports and Audited Accounts of the Odisha Agro Industries Corporation Limited (OAIC), Bhubaneswar for 2012-2013 to 2020-2021.

Financial Year	Date by which Annual Reports and Audited Accounts were required to be laid	Actual Date of laying of Annual Reports and Audited Accounts	Extent of delay
2012-2013	31.12.2013	23.12.2014	11 Months and 23 days
2013-2014	31.12.2014	02.08.2016	19 Months and 02 days
2014-2015	31.12.2015	02.01.2018	24 Months and 02 days
2015-2016	31.12.2016	08.01.2019	24 Months and 08 days
2016-2017	31.12.2017	04.02.2020	25 Months and 04 days
2017-2018	31.12.2018	23.03.2021	26 Months and 23 days
2018-2019	31.12.2019	14.12.2021	23 Months and 14 days
2019-2020	31.12.2020	02.08.2022	19 Months and 02 days
2020-2021	31.12.2021	Not laid till date*	--

* The Annual Report and Audited Accounts for 2020-21 have been laid before the Lok Sabha on 13.12.2022.

Appendix-II
vide para 08 of the Report

The chronological sequence in respect of finalization of Annual Reports and Audited Accounts of the Odisha Agro Industries Corporation Limited (OAIC), Bhubaneswar for the years 2011-2012 to 2020-2021.

S.No.	Points	Year(s)									
		2011-12	2012-13	2013-14	2014-15	2015-16	2016-17	2017-18	2018-19	2019-20	2020-21
(i)	Date of approach to the audit authorities Time taken after the closure of accounting year	Organisation has not approached CAG for appointment of Auditors but assigned the job as routine matter by the audit authorities.									Annual Accounts not finalised
(ii)	Date of appointment of Statutory Auditor Time taken after the approaching the audit authorities for appointment of auditors	*	22.10.2012	12.09.2013	27.08.2014	01.09.2017	01.09.2017	01.09.2017	16.10.2018	14.08.2019	
(iii)	Date of compilation of annual accounts Time taken after the closure of accounting year	*	28.03.2014	30.05.2015	21.11.2016	31.10.2017	06.03.2019	30.10.2019	18.01.2021	27.12.2021	
(iv)	Date of submission of annual accounts to auditors Time taken after closure of respective accounting year	*	21.05.2014	27.07.2015	10.02.2017	28.03.2018	29.03.2019	15.10.2020	18.04.2021	17.01.2022	
(v)	The date and duration for auditing the annual accounts by statutory auditors	*	1 Month	1 Month	1 Month	1 Month	1 Month	1 Month	1 Month	1 Month	
(vi)	The date of queries raised by auditors during auditing /after completion of the annual accounts Time taken by auditors in raising the queries during auditing / after completion of the annual accounts to audit authorities	Queries raised and complied in course of Audit Raised in course of Audit									
(vii)	The date on which the replies to the audit queries were furnished to the Auditors The time taken to resolve the queries	*	Within a week	Within a week	Within a week	Within a Day or two	Within a week	Within a week	Within a week	Within a week	
(viii)	The date on which draft audit report was issued by audit authorities Time taken after auditing of the annual	*	15.06.2014	27.09.2015	25.03.2017	20.04.2018	10.05.2019	03.11.2020	17.05.2021		
		Within one month from the date of handed over to Statutory Auditor									

	accounts											
(ix)	The date on which the final audit report received by the institute	*	27.06.2014	23.11.2015	26.04.2017	25.06.2018	01.08.2019	07.12.2020	22.06.2021		Annual Accounts not finalised	
	Time taken after issue of draft report	*	4 days	5days	6 days	45days	4 days	3 days	5days			
(x)	Total time taken by the audit authorities after receiving of the annual accounts to furnishing the final audit report to the institute	*	22 days	25 days	26days	26 days	26 days	21 days	30 days			
(xi)	Date of finalization of the annual report	*	15.09.2014	24.02.2016	28.06.2017	25.07.2018	21.10.2019	23.01.2021	28.07.2021			
	Time taken after the closure of financial year; and also	*	1 year 6 months	1 year 10 months	2 year 3 months	2 year 4 months	2 year 6 months	2 year 9 months	2 year 3 months			
	Time taken after the receipt of the final audit report	*	2 months 12 days	3 months	2 months	1 months	1 month 20 days	1 month 15 days	1 month 6 days			
(xii)	The date on which documents were got approved from the Competent Authority	Timely action has been taken by Department of Agriculture and Farmers Welfare for laying Annual Reports/Audited Accounts on the Table of both the Houses of Parliament.										
	Time taken after finalization of Annual Report											
	Time taken after receipt of Final Audit Report											
(xiii)	The date on which documents were taken up for translation & printing	*	30.09.2014	10.03.2016	15.07.2017	12.08.2018	05.11.2019	08.02.2021	15.08.2021			
	The time taken for completing the task at each stage.	*	15 days	17 days	16 days	19 days	18 days	17 days	20 days			
(xiv)	The date for sending the documents to the Ministry for being laid in House after the completion the task at each stage.	*	17.11.2014	03.05.2016	25.09.2017	10.10.2018	17.12.2019	23.02.2021	24.08.2021			
	Time taken by the organisations in sending the documents of the Ministry	*	1 months	45 days	37 days	2 months	41 days	1 months	27 days			
(xv)	The date of laying the documents to the House.	*	23.12.2014	02.08.2016	02.01.2018	08.01.2019	04.02.2020	23.03.2021	14.12.2021			

****No information has been provided by the MoA&FW for the year 2011-2012.***

Committee On Papers Laid On The Table (2021-2022)

The extracts of the Minutes of the sixth sitting of the Committee

The Committee sat on Monday, 07th February 2022 from 14:30 hours to 15:50 hours in Committee Room "C", Parliament House Annexe, New Delhi.

Present

Shri Ritesh Pandey - ***Chairperson***

Members

2. Shri Pallab Lochan Das
3. Shri Jamyang Tsering Namgyal
4. Smt. Aparupa Poddar
5. Shri T. N. Prathapan

Secretariat

1. Smt. Suman Arora - Joint Secretary
2. Shri Sundar Prasad Das - Director
3. Shri Uttam Chand Bhardwaj - Additional Director

Witnesses

(i) Ministry of Agriculture and Farmers Welfare
(Department of Agriculture and Farmers Welfare)

1. Shri Abhilaksh Likhi - Additional. Secretary
2. Shri Pramod Kumar Meherda - Joint Secretary
3. Smt. Shomita Biswas - Joint Secretary
4. Shri Abhijit Chakraborty - Deputy Secretary
5. Smt. Gurpreet Gadhok - Deputy Secretary

(ii) X X X X X

(iii) Odisha Agro Industries Corporation (OAIC) Limited, Bhubaneswar

1. Shri Chitaranjan Patra - Special Secretary (OAS)
2. Shri Rabindranath Nayak - Deputy General Manager (OFS)

2. At the outset, the Chairperson welcomed the Members of the Committee to the sitting and apprised them about the agenda.

3-9. X X X X X

10. The Committee, thereafter, took up the matter of the delays in laying the Annual Reports and Audited Accounts of the Odisha Agro Industries Corporation (OAIC) Limited, Bhubaneswar for the years 2011-2012 to 2020-2021 which is also under the administrative control of the Ministry Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare).

Then the witnesses of the OAIC Limited, Bhubaneswar were called in.

11. The Chairperson welcomed the representatives of the Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare) and the OAIC Limited, Bhubaneswar to the sitting of the Committee and informed them about the agenda of the sitting. The Chairperson also informed the witnesses about the provisions of Direction 58 of Directions by the Speaker, Lok Sabha, regarding the confidentiality of the proceedings.

12. The Chairperson pointed out the findings of the Committee from the examination of the reply furnished by the Ministry regarding various factors that had led to the delay in laying the requisite documents of OAIC Limited, Bhubaneswar for the last ten years, i.e., since 2010-2011 onwards. The Chairperson enquired about the reasons for delay in compilation of accounts during these years. The representative of the Ministry submitted that the delay was mainly due to large scale retirement of the accounts personnel. The Chairperson then enquired about the reasons as to why the organization had not approached the office of C&AG for conducting audit of the organization. The Committee, then, asked the Ministry about its role in this monitoring the functioning of the OAIC Limited. The representative of the Ministry submitted that meetings were held at regular intervals and communications were sent to the organizations, in this regard.

13. The Chairperson, thereafter, asked the Ministry as to by when will the requisite documents of 2019-2020 and 2020-2021 will be laid before the Parliament. The representative of the Ministry submitted that the requisite documents for 2019-2020 will be laid during the next session and for 2020-2021 can be laid in the winter session of Parliament.

14. The Chairperson thanked the representatives of the Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare) and the OAIC Limited, Bhubaneswar for their free and frank views in connection with the examination of the subject.

The witnesses then withdrew.

The Committee then adjourned.

The Extracts of the Minutes of the first sitting of the Committee on Papers Laid on the Table (2022-23) held on 15.12.2022.

Committee On Papers Laid On The Table (2022-23)

The Committee sat on Thursday, 15th December 2022 from 15:00 hours to 15:50 hours in Committee Room '2', Block- A, Parliament House Annexe Extension, New Delhi.

Present

Shri Girish Chandra - ***Chairperson***

***Members
(Lok Sabha)***

2. Shri Pallab Lochan Das
3. Choudhary Mehboob Ali Kaiser
4. Shri Jamyang Tsering Namgyal
5. Shri Devendrappa Y.

Secretariat

1. Shri Vinay Kumar Mohan - Joint Secretary
2. Shri Naval K. Verma - Director
3. Shri Uttam Chand Bharadwaj - Additional Director

X X X X X

2. At the outset, the Chairperson welcomed the Members of the Committee to the first sitting and apprised them of the agenda.

3. **X X X X X**

4. Thereafter, the Committee took up the following three original draft Reports for consideration and adoption:-

(i) X X X X X;

(ii) Delay in laying the Annual Reports and Audited Accounts of the Odisha Agro Industries Corporation Limited (OAIC), Bhubaneswar; and

(iii) X X X X X.

The above mentioned Reports were unanimously adopted by the Committee and the Chairperson was authorized by the Committee to finalize and present these three Reports to the Lok Sabha.

5-8. X X X X X

The Committee then adjourned.

XX Proceedings of the Evidence not related to the Subject have been kept separately.